

60. M/s Indian Rayon Inds Ltd Unit
Jaya Shree Textiles, RISHRA
(Hooghly) Mount Road & Vicotria Road,
Mustafa Bazar, Bombay-10
61. M/s Textile International 43/136,
Chowk Sharafa, Kanpur 77. M/s Assam Bengal Veneer Inds (P)
Ltd 9, Clive Road, Calcutta-1
62. M/s Vardhman Enterprises, Kanpur 78. Jension Necholson 'P' Ltd. Indore
63. M/s Vir Hosi Fy., (Regd), 276 Inds
Area-A, Ludhina-3 79. M/s Calcutta Soap Fy. 23/13, Gari-
ahat Road, Calcutta-29
64. M/s Ram Kumar & Sons, 133,
Cotton Street, Calcutta-7 80. M/s Beekay Pesticides 'P' Ltd.
Bombay
65. M/s Caltex Hosi Mills, 7826/7, Nai
Basti Bara Hindu Rao, Delhi-6 81. M/s Sun Oil Co. 'P' Ltd. 10B British
Indian Street, Calcutta-69
66. M/s Muir Mills, Kanpur 82. M/s Rame Hosi Works, B-XII-122,
Chowk Subhan Building, Ludhiana
- 141008
67. M/s Rajdhani Traders, 2A/55,
Ramesh Nagar, New Delhi 83. M/s Hindustan Pulverising Mills,
Annapam Bhawan, PB No. 8062,
Azad Pur, New Delhi.
68. M/s Kanpur Tent Fy, 89/208, Bans
Mandi PB No. 136, Kanpur 84. M/s PK Industries, Sadal Road,
Jalandhar City-141414
69. M/s Behari Boot Co. Agra 85. M/s Unicure (I) Ltd, Noida
70. M/s Mishra & Co. 111/456, Brahm
Nagar, Kanpur. 86. M/s Alpine Industries, New Delhi.
71. M/s Hari Nivar Fy. Gohana
72. M/s Rajendra Rubber Works,
Kanpur
73. M/s Rajendra pd Gupta, 1147,
Napier Town, Home Science Col-
lege Road, Jabalpur-482001.
74. M/s Jai Society Wood Works. 87/
58, Bhannana Porwa, Kalpi Road,
Kanpur
75. M/s International Engg. Works,
Allahabad
76. M/s Meharban Kolabhai & Sons,

**Committee to Modernise Cooperative
Laws**

4963.DR. LAXMINARAYAN PANDEY:

Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission has set up a 13 member committee to review and modernise the co-operative laws; if so, the details thereof;

(b) whether various States have separate cooperative laws; if so, the details thereof;

(c) whether Government contemplate

to enact a comprehensive law in order to achieve a common objective;

(d) whether there has been a significant erosion in cooperative field; and

(e) if so, the steps taken to improve overall working of cooperatives in addition to review of the law?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) Yes, Sir. The composition of the Committee is given in Statement-I below:-

(b) 'Cooperative Societies' is a State subject. The State Governments are responsible for the supervision of and guidance to the cooperative societies in the States. For this purpose each State Government has enacted its own Cooperative Societies Act and Rules. The list of the various State Cooperative Societies Acts is given in Statement-II below:-

(c) The Government of India, in consultation with the State Governments and experts in the field of cooperative, is working on a Model Cooperative Societies Bill and would commend it to the State Governments for adoption.

(d) and (e). Cooperatives constitute a very important segment of Indian economy. Starting with limited spectrum of disburse-

ment of credit to rural people, the cooperatives over a period of time have diversified in terms of membership, operation and resources. In the process the cooperatives have also been plagued by certain weaknesses, significant among the being- (i) mounting overdues, (ii) erosion of democratic process, (iii) non-holding of elections at regular periods, (iv) politicisation of cooperative system. The Government of India set up a Committee on Cooperative law for Democratisation and professionalisation of Management in Cooperatives (Ardhanareeswaran Committee), 'to examine the various State Cooperative Acts and suggest guidelines for legislative action to activate democratic process to promote professional management'.

The Committee has recommended deletion of various old provisions in the State Cooperative Laws which had lost their relevance and suggested measures to confer complete autonomy on cooperatives in their operations.

The recommendations made in the Ardhanareeswaran Committee Report have been sent to the State Governments for comments.

The scope of the Committee set up by the Planning commission for revising the Cooperative Law is also being widened to include a rapid assessment of cooperative development and future directions.

STATEMENT-I

Model-State Cooperative Societies Bill Constitution of a Committee

The composition of the Committee is as follows:

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| 1. | Choudhary Braham Parkash, Ex. M.P. Former General Secretary, National Cooperative Union and Former Union Minister of Agriculture & Coop. | Chairman |
| 2. | Shri L. C. Jain, Member, Planning Commission | Member |

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| 3 | Shri Ashim Das Gupta, Finance Minister,
Government of West Bengal, Calcutta | Member |
| 4. | Shri Anna Saheb Shinde, vice Chairman, State
Planning Board, Govt of Maharashtra | Member |
| 5 | Dr I S Gulati, Vice Chairman State Planning Board,
Govt of Kerala | Member |
| 6 | Shri R V Deshpande, MLA, Bangalore | Member |
| 7 | Dr V Kurian, Chairman, National Dairy Development
Board, Anand, Gujarat | Member |
| 8 | Shri S S Puri, Former Secretary, Planning
commission & Former Ex Director, National
Cooperative Development Corporation | Member |
| 9 | Mrs Shashi Rajagopalan, SAMAKHYA Hyderabad | Member |
| 10 | Shri S K Misra Secretary Deptt of
Agriculture and Coop | Member |
| 11 | Shri V B L Mathur, Chief Secretary,
Government of Rajasthan | Member |
| 12 | Shri K N Ardhanareeswaran Spl Secretary,
Ministry of Commerce | Member |
| 13 | Dr M K Mishra, Joint Secretary and Legal Adviser,
Ministry of Law and Justice | Member |

Shri M V Pavate Consultant, Planning Commission acted as Convener

STATEMENT-II

List of the various State Cooperative Societies Acts

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| 1 | The Assam Cooperative Societies Act, 1949 | 4 | The Delhi Cooperative Societies Act, 1972 |
| 2 | The Andhra Pradesh Cooperative Societies Act, 1964 | 5 | The Gujarat Cooperative Societies Act, 1961 |
| 3 | The Bihar Cooperative Societies Act, 1935 | 6 | The Haryana Cooperative Societies Act, 1984 |
| | | 7 | The Himachal Pradesh Cooperative Societies Act, 1968 |

8. The J & K Cooperative Societies Act, 1989
9. The Karnataka Cooperative Societies Act, 1959
10. The Kerala Cooperative Societies Act, 1969
11. The Madhya Pradesh Cooperative Societies Act, 1960
12. The Maharashtra Cooperative Societies Act, 1961
13. The Orissa Cooperative Societies Act, 1962
14. The Punjab Cooperative Societies Act, 1961
15. The Rajasthan Cooperative Societies Act, 1965
16. The Tamil Nadu Cooperative Societies Act, 1983
17. The Uttar Pradesh Cooperative Societies Act, 1965
18. The West Bengal Cooperative Societies Act, 1983
19. The Multi-State Cooperative Societies Act, 1984.

bound programme to bring these persons above the poverty line; and

(c) if so, the details thereof?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) The number and percentage of persons living below the poverty line in Punjab for the year 1987-88 are provisionally estimated at 13.58 lakhs and 7.02 respectively.

(b) No, Sir, While the Government of India assists State Governments to rapidly alleviate poverty in their States, it does not undertake any time-bound programme of its own in respect of a particular State.

(c) Does not rise.

Defence Technology Park in Bangalore

4965. SHRI H. C. SRIKANTIAH: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to set up a Defence Technology Park in Bangalore;

(b) if so, the time by when it will be set up together with the proposed location; and

(c) the advantages likely to be accrued therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Yes, Sir.

(b) This Technology Park is proposed to be set up in the next 18 to 24 months, at C.V. Raman Nagar in Bangalore near DRDO laboratories.

(c) This park is planned to facilitate the transfer of technologies developed by DRDO to the industries which in turn will result in the indigenous production of the high technol-

[English]

Population below Poverty Line in Punjab

4964. SHRI KAMAL CHAUDHRY: Will the PRIME MINISTER be pleased to state:

(a) the number and percentage of persons living below poverty line in Punjab;

(b) whether Government have any time-